

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.02-IA/67(AHM)2024
in
Appeal/61(AHM)2023

Proceedings under Section 252(1) of Co.s Act, 2013

IN THE MATTER OF:

Syed Shelim Ahmed
(Jovestar Private Limited)
V/s
Registrar of Companies, Gujarat

.....Applicant

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Vinit Nagar, PCS
For the Respondent :
For the RoC :Ms. Rupa Sutar, Deputy RoC

ORDER
(Hybrid Mode)

This is an application filed by the Applicant in company Appeal No. 61/2023 with the following prayers:-

1. *It is humbly prayed that Hon'ble Tribunal may please to condone the delay caused in filing of the copy of the Order passed by this Hon'ble Tribunal in the Matter of Co. Appeal No. 61 of 2023 with the Registrar of Companies, Gujarat; and*
2. *The Applicant also prays for the extension of time for filing the copy of the order passed by this Hon'ble Tribunal in the matter of Co. Appeal No. 61 of 2023 with the Registrar of Companies. Gujarat and*
3. *To direct the Registrar of Companies. Gujarat to change the status of the Company from "Strike Off to Active' so that the directions given by this Hon'ble Tribunal in Co. Appeal No. 61 of 2023 can be complied with i.e., filling of overdue documents and returns of the preceding Years.*

4. And pass such other order/orders & to give such direction/directions as may deem just and proper considering the circumstances of the case.

Learned Deputy RoC appears and accepts the notice and states that she has no objection if this application is allowed as prayed.

We have heard both the parties and perused the record. We hereby allow the application subject to cost of Rs.5000 to be paid to the MCA by the Applicant. Learned PCS for the Applicant seeks two weeks' time to comply with the same.

IA/67(AHM)2024 disposed of accordingly.

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**